

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 30/2007**  
**CA. NO.**

**CORAM:**

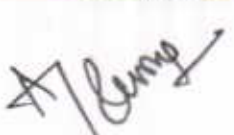
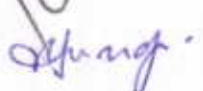

**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2016**

**NAME OF THE COMPANY: M/s. Sh. T.R Arya V/s. M/s. Dilawari Motors Pvt. Ltd. &  
Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

| <b>S.NO.</b> | <b>NAME</b>          | <b>DESIGNATION</b> | <b>REPRESENTATION</b> | <b>SIGNATURE</b>  |
|--------------|----------------------|--------------------|-----------------------|---|
| 1.           | MR. ASHISH DHOLAKIA, | ADVOCATE           | PETITIONER            |   |
| 2.           | MR. GAUTAM BAJAJ,    | ADVOCATE           | "                     |   |
| 3.           | ASHOK KUMAR JUNGHA   | ADVOCATE           | Respondent            |  |
| 4.           | MR. MANISH AGARWAL   |                    | Resp.                 |   |
| 5.           | MS. PRERNA ATMANI    |                    | Resp.                 |   |
| 6.           | MS. JASNEET KAUR     |                    | Resp.                 |   |
| 7.           | Ms. Ritika Shaw      | CSI<br>ORDER       | Resp.                 |  |

Arguments were advanced by the learned counsel for the petitioners.

None is present on behalf of the respondents. It has been brought to our notice  
that the time fixed in this case vide order dated 15.7.2016 was 2.00 p.m.

Adjourned till 2.00 p.m.

Contd...

2.00 p.m.

Counsels for the respondents are present and have filed further citations to resist the prayer made by the petitioner in his application seeking amendment of the company petition.

To come up on 08.09.2016 for disposal.

Sd/-

(Ina Malhotra)

Member (Judicial)

Sd/- VARADHARAJAN

(R.Varadharajan)

Member (Judicial)